

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 611  
IB-694/PB/2018

IA/3018/2020, IA/6363/2023, IA/4583/2023 & CA/2358/2019

**IN THE MATTER OF:**

**M/s. L & T Finance Ltd.**

**...PETITIONER**

**Vs**

**M/s. Zillion Infraprojects Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 12.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Sr. Adv. Jai Saavla, Adv. Ekta Chaudhary, Adv. Divyank Dutt in IA/4583/2023.

**For the EPFO**

:Adv. Kaushik Dey in IA no. 6363/23.

**For the RP**

:Adv. Vinod Chaurasia, Mr. Harish Taneja, RP a/w Adv. Parul.

**For the SRA**

:Mr. Saurabh Kalia, Ms. Aastha Agarwal, Adv.

**For the Suspended Director**

:Mr. Iswar Mohapatra, Adv

**For the Respondent/Corporate Debtor**

:Adv. Meenakshi S For R-16, Aditya Birla in C.A-2358.

**ORDER**

**IA/6363/2023**

Ld. Counsel for the RP is present. Ld. Counsel for the EPFO is present and submitted that they have filed their reply however, the same is not reflected on the e-portal. Ld. Counsel for the EPFO may approach the Registry and cure defects so that their reply be reflected on the e-portal. List the matter on **15.05.2024**.

**IA/4583/2023**

Ld. Sr. Counsel on behalf of the Applicant is present and their written submissions are also reflected on the e-portal. Ld. Resolution Professional in person is present and submitted that he has filed the written submissions which is now available on the e-portal. Order in this matter is **reserved**.

**IA/3018/2020 & CA/2358/2019**

List the matter on **15.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**